

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C) No(s). 14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014
in WPC No. 3020/2014 passed by the High Court of Judicature at
Allahabad)

M/S.PANTALOON RETAIL (I) LTD. Petitioner(s)

VERSUS

CHIEF CONTROLL.REV.AUTH.& ORS. Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

WITH

SLP(C) No. 36460/2012

(With appln.(s) for exemption from filing O.T. and permission to
file additional documents and stay and Interim Relief and Office
Report)

Date : 09/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANTFor Petitioner(s) Mr. Nagendra Rai, Sr. Adv.
Ms. Prerna Singh, Adv.
Mr. Shantanu Sagar, Adv.
Mr. Chandra Prakash, AORFor Respondent(s) Ms. Reena Singh, AAG
Mr. Abhinav Malik, Adv.
Ms. Sakshi M., Adv.
Mr. Ravi Prakash Mehrotra, AOR

Signature Not Verified

UPON hearing the counsel the Court made the following

Digitally signed by

O R D E R

Gulshan Kumar Arora

Date: 2015.09.24

17:13:00 IST

Reason:

This Court on 11.07.2015, while issuing notice, had passed the
following order :

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"Issue notice, in the light of the fact that the
petitioner has deposited a sum of
Rs.1,09,00,000/-, as directed in the order of
10.04.2013 by the Court of Chief Controller
Revenue Authority, Uttar Pradesh, Allahabad,
there shall be a stay in respect of remaining
amount to be paid."It is submitted by Ms. Reena Singh, learned Additional
Advocate General for the State of Uttar Pradesh that a sum of
Rs.83,00,000/- (Rupees eighty three lacs only) approximately has
been deposited.

Learned counsel for the parties shall obtain instructions in this regard.

List the matter on 23.09.2015.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master